

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.15707 of 2025

Om Prakash Gupta, aged about 46 years, (Male) Son of Late Gulab Chand Prasad, Resident of village- Takiya, Ward - 11, P.O. Takiya Bazar, P.S.- Sasaram, District- Rohtas (Bihar).

... .. Petitioner/s

Versus

1. The Union of India through the Railway Secretary, Rail Bhawan New Delhi.
2. The President, Railway Board and CEO, Rail Bhawan, New Delhi.
3. The General Manager, General Manager's Office, East Central Railway, Hajipur, District- Vaishali (Bihar).
4. The Divisional Rail Manager Divisional Office, East Central Railway, Hajipur, District- Vaishali (Bihar).
5. The Divisional Rail, Manager, Divisional Office, East Central Railway, Pandit Din Dayal Upadhyaya, District- Chadnauli, (U.P).
6. The Secretary, the Department of Road and Transport Government of India, New Delhi.
7. The State of Bihar through the Chief Secretary, Government of Bihar, Patna (Bihar).
8. The District Magistrate, Rohtas, District- Rohtas (Bihar).
9. The Commissioner, Sasaram Municipal Corporation, District- Rohtas (Bihar).

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr.Ful Man Singh, Advocate
For the UOI	:	Dr. K.N.Singh, ASG
		Mrs. Kanak Verma, CGC
		Mr. Amarjeet, Advocate
For the State	:	Mr. Vikash Kumar, SC 11
For the Resp. No. 9	:	Mr. Bajarang Lal, Advocate

CORAM: HONOURABLE THE ACTING CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA

ORAL JUDGMENT

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date : 04-11-2025

Heard learned counsel for the parties.

2. Following reliefs are sought for in the present writ
petition:

“For issuance of a writ in the nature of mandamus



or any other writ or writs, direction or directions to the respondents for construction of Pakka Ladder to go up and to come down from the Railway over bridge by its north side located at Takiya village Railway gate which links old G.T. Road Sasaram to Buxer Road N.H. District-Rohtas(Bihar).”

3. In respect to redressal of his grievance, the petitioner had made a representation annexed as Annexure-1, to all the respondents, including the Respondent No. 3, which is still pending consideration.

4. Considering the nature of grievance raised by the petitioner and the representation, having been signed by more than 600 persons, the Respondent No. 3 and Respondent No. 5 are directed to look into the matter, and after giving an opportunity of hearing to the concerned parties, pass an appropriate order in accordance with law.

5. With the aforesaid direction, the writ petition stands disposed of.

(Sudhir Singh, ACJ)

(Rajesh Kumar Verma, J)

Sujit/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	07.11.2025
Transmission Date	

